

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
JODHPUR BENCH, JODHPUR

ORDER SHEET

16

APPLICATION NO. _____ OF

Applicant (s)

Respondent (s)

Advocate for
Applicant (s)

Advocate for
Respondents (s)

Notes Of the Registry	Orders Of The Tribunal
	<p>O.A. No. 167/2005 Date of Order: 18.08.2005</p> <p>Mr. S.K. Malik, counsel for the applicant. Mr. Manoj Bhandari, counsel for the respondents.</p> <p>At the very outset, the learned counsel for the respondents invited my attention to order 03.08.2005 and has submitted that the impugned order dated 09.06.2005 (Annexure A/1) has already been withdrawn, therefore, this Original Application has rendered infructuous. On the other hand, the learned counsel for the applicant does not dispute the factual position but has submitted that the respondents have created some other confusion in the matter inasmuch they have issued another transfer order to the same place. The learned counsel for the respondents submits that that is not the subject matter of this case, hence, he stresses that the Original Application be dismissed as having been rendered infructuous.</p> <p>2. In view of the subsequent development, the Original Application is hereby dismissed as having become infructuous. No costs.</p> <p><i>J K KAUSHIK</i> (J K KAUSHIK) JUDICIAL MEMBER</p> <p>Part II and III destroyed in my presence on 17/01/2014 under the supervision of Section Officer (J) as per order dated 18/12/2013</p> <p><i>Section Officer (Record)</i></p> <p><i>Pls see notes</i></p> <p><i>9/8/05</i></p> <p><i>Pls see notes</i></p> <p><i>24/8/05</i></p>